

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 2089**  
(TO BE ANSWERED ON THE 20<sup>th</sup> March 2023)

**INCREASING LANDING AND PARKING FEE AT AIRPORTS**

2089. SHRI BRIJLAL

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government proposes to increase the landing and parking fee by 30 per cent and user development fee by four times at small airports in the country;
- (b) if so, the details thereof and the reasons therefor; and
- (c) whether Government has devised any formula to categorize the charges to be levied at these minor airports in the country and if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c): The non-major airports are required to be regulated by the Government as per the extant provisions under Aircrafts Act, 1934 and Aircraft Rules, 1937, as amended from time to time. Ministry of Civil Aviation (MoCA) on 08.02.2023 has published a Concept Paper proposing principles of tariff regulation for the Non-major airports. The Concept Paper categorises Non Major Airports into three clusters for the purpose of tariff determination with upward revision of the existing Tariff at such airports. The initiative intends to reduce regulatory uncertainties, to enable the airport operators to get a reasonable Rate of Return for the assets deployed by them and also to achieve financial viability of operations and facilitate investment decisions by the Non-Major airport operators/developers.

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